

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) To handle the unlawful/disruptive behavior by passengers on-board the aircraft, the Directorate General of Civil Aviation (DGCA) has issued the Civil Aviation Requirements (CAR) Section 3 – Air Transport, Series-M, Part-VI, Issue-II dated 08.09.2017 regarding 'Handling of unruly passengers'. The provisions contained in this CAR are applicable to all Indian operators engaged in scheduled and non scheduled air transport services, both domestic and international, for carriage of passengers. It is also applicable on all airports operating within Indian territory and all passengers during the period of air travel in/or over India. Para 6.3 of the CAR *Inter-alia* provides that, "Pending decision of the Internal Committee, the concerned airline may ban such unruly passenger from flying, but such period may not exceed a period of 30 days."

Air India's subsidiaries

2741. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Ministry has finalised to sell four of Air India's subsidiaries;
- (b) if so, the details of subsidiaries that the Ministry wanted to sell;
- (c) the reasons for selling the above subsidiaries inspite of the fact that they are earning profits;
- (d) whether it is also a fact that Air India's corporate office building in Mumbai is also going to be sold; and
- (e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) The Cabinet Committee of Economic Affairs (CCEA) gave an "in principle" approval for considering strategic disinvestment of Air India Limited (AIL) and five of its subsidiaries in its meeting held on June 28, 2017. CCEA also approved for constitution of an Air India Specific Alternative Mechanism (AISAM) to guide the process on strategic disinvestment from time to time.

AISAM in its meeting dated 21.09.2017 and 05.10.2017 regarding strategic sale of AIL and its subsidiaries had, *Inter-alia*, decided that Air India Express being profit

making entity and having international operation using bilateral rights should be sold as its subsidiary along with Air India. Further, in view of JV agreement restrictions on transferring all or any shares, it was decided to sell the stakes in JV Air India Airport Services Private Limited (AISATS) along with Air India. AISAM also noted that Airlines Allied Services Limited (AASL), Air India Engineering Services Limited (AIESL) and Hotel Corporation of India Limited (HCI) are in loss where as Air India Air Transport Services Limited (AIATSL) is in profit. Selling these subsidiaries separately would attract more competition in bidding as eligibility of bidders would generally be less restrictive. Therefore, a Special Purpose Vehicle (SPV) named Air India Assets Holding Limited (AIAHL) was created for warehousing accumulated working capital loan not backed by any asset along with 4 subsidiaries (AIATSL, AASL, AIESL and HCI), non-core assets, paintings and arte facts, and other non-operational assets.

Preliminary Information Memorandum (PIM) for inviting Expression of Interest (EOI) for disinvestment of AIATSL was floated on 12.02.2019 as per which replies to the queries raised by prospective bidders were required to be given by 05.03.2019. Due to complexities of the queries, several corrigendums were issued. Subsequently, matter was placed before Inter Ministerial Group (IMG) in the meeting held on 17.01.2020 wherein it was decided that a fresh PIM be issued as a part of the new process in view of that the factual data of the PIM would have undergone significant changes over the last one year.

The Preliminary Information Memorandum (PIM) for inviting Expression of Interest for sale of 100% equity share capital of Air India Limited (AIL) including AIL's 100% shareholding in the Air India Express Limited (AUXL) and 50% shareholding in Air India SATS Airport Services Private Limited (AISATS) has been issued on 27.01.2020 which is available on the website of Ministry of Civil Aviation (<https://www.civilaviation.gov.in>).

(c) NITI Aayog in its recommendations, on Strategic Disinvestment of the Central Public Sector Enterprises in May, 2017 while recommending the strategic disinvestment of Air India and its subsidiaries referred to the fragile finances of Air India and observed that India's aviation sector has matured and is the third largest market in the world in terms of domestic passenger traffic and is driven by a competitive private sector. It is not the business of Government to run businesses especially where private players exist in a competitive market.

(d) and (e) Yes, Sir. AISAM, in its meeting held on 27.11.2018, had decided that sale of Air India building at Nariman Point Mumbai may be expedited.

Amenities provided at airports

2742. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether well equipped medical centres are established at all metro cities airports;
- (b) if so, the details thereof with amenities provided at airports;
- (c) whether the medical inspection rooms are available and operated by MD doctors in emergency at all airports;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. Well equipped emergency medical centres are available at all metro cities airports. Amenities such as Beds, Oxygen Cylinders, ECG, suction apparatus, etc. are provided at these airports.

(c) and (d) Yes, Sir. Medical inspection rooms/First Aid facility are available at all airports where scheduled flights are operating. The medical inspection rooms are operated by MBBS doctors and paramedic staff. All critical and emergency cases are referred to nearest hospital/nursing home.

- (e) Does not arise in view of the above.

Loss of employment in Civil Aviation Sector

2743. SHRI RAJKUMAR DHOOT: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has assessed the loss of employment in Civil Aviation Sector during the last five years;
- (b) if so, the details thereof; and